

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 284 of 2018 &**  
**IA NO. 1313 of 2018**

**Dated : 5<sup>th</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Green Infra Wind Solutions Limited** .... **Appellant(s)**  
**Vs.**  
**Andhra Pradesh Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Vishrov Mukerjee  
Ms. Catherine Ayallore

Counsel for the Respondent(s) : Ms. Harshita Bhatnagar for R-32, 33  
& 48

**ORDER**

We have gone through the Policy of the Central Government providing incentives to the Renewable Energy Generating Companies.

We have gone through the concerned State Regulations specially Clause 20 pertaining to the consideration of incentives by the Commission.

We are also aware that some Renewable Energy Generators have gone before the High Court and obtained the stay of the order in question.

In spite of the service of notice on Respondent Nos. 1 to 3 and as well as adjourning the matter by one day from 4<sup>th</sup> to 5<sup>th</sup> October, 2018, non represents. Dasti, in addition, is permitted.

Interim stay is granted till next date of hearing.

List the matter on **02.11.2018**.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur )**  
**Chairperson**